

Date: 15<sup>th</sup> March, 2022

**Minutes of the 35<sup>th</sup> Meeting of the Central Advisory Committee held on February 17, 2022 at 10:30 hrs at FDA Bhawan, New Delhi**

The 35<sup>th</sup> meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 17<sup>th</sup> February, 2022 under the chairmanship of Shri Arun Singhal, Chief Executive Officer, and FSSAI through video conferencing in two sessions. List of participants is at **Annexure-1**.

At the onset, Head (RCD) welcomed the participants and briefed about the program schedule.

The meeting began with opening remarks of CEO, FSSAI. CEO, FSSAI welcomed the participants and stated that though the 35<sup>th</sup> CAC meeting was initially planned to be held as a physical meeting in Shillong, but due to certain restrictions existing in the States due to COVID, the same could not be arranged. He also stated that as now the Covid restrictions have eased, States/ UTs should make up for the lost time and focus on food safety across the country. He advised the State/UTs to focus on the following important aspects in the coming months:

- 1. Utilization of Funds released in MoU Work Plan 2021-22** –State/UTs to whom funds have been released under Work Plan 2021-22 were asked to utilize them and make requests for Second Tranche, if required, at the earliest.
- 2. Submission of proposals for MoU Work Plan 2022-23** – CEO urged the States/UTs to submit proposals for Work Plan 2022-23 immediately so that the same could be finalized and signed by the States before March 31<sup>st</sup> to ensure release of funds in April, 2022. He emphasized on the importance of conducting IEC Activities and asked the State/UTs to propose at least 30% of MoU budget under IEC Activities. He also explained how States that have opted for funding pattern of retention of 75 % of Licensing and Registration Fee are benefitted compared to States/UTs that have opted for 60:40 or 90:10 fund share under the MoU as there is no liability on part of state to arrange for their share of funds.
- 3. Recruitments**– CEO pointed out that the number of full time FSOs in State/UTs in 3<sup>rd</sup> Quarter has reduced compared to the previous quarter. He insisted that without the availability of adequate manpower, the State/UTs would not be able to achieve the quarterly targets set by FSSAI. CEO also

briefed that as now FSSAI is providing funds under MoU, for proper utilization of funds and carrying out food safety activities, requisite manpower( FSO/ DO/ Food Analyst/ Technical manpower) should be in place.

**4. NABL Accreditation of SFTLs-** CEO briefed that SFTLs should obtain NABL Accreditation for all testing parameters so that the quality and validity of testing is not questioned.

**5. Food Safety on Wheels:** CEO said that the concept of FSW was novel two years back and hence very few manufacturers were available. The situation has changed and a separate category for FSWs has been created on GEM. States/UTs were asked to send proposals for funds to purchase FSWs and operational expenses under MoU. He suggested that every district in the country should have one FSW by 2024-2025.

**6. IEC Activities –** CEO explained that while setting standards and enforcing them is only one half of the work of the regulatory body. Creating awareness among consumers is also an equally important priority of FSSAI. Directing Commissioners to carry out as many IEC Activities possible in their State/UTs, he said that citizens should have knowledge about Safe, Healthy and Fortified foods, Hygiene Rating Scheme, Labelling provisions, Eat Right Campuses etc. He suggested that funds for IEC should be at least 30% of the total work plan under MoU, provided the States/UTs have the facility and capacity to utilize this amount effectively.

Thereafter, agenda items were taken up and discussed as under:

**Agenda No.1: Disclosure of Interest**

All members of CAC were requested to make Specific Declaration of Interest and Declaration Concerning Confidentiality in the forms provided with the Agenda and send back by email at enforcement1@fssai.gov.in by 21.02.2022.

**Agenda No. 2: Confirmation of Minutes of the 33<sup>rd</sup> CAC Meeting**

The CAC noted that the minutes of the 34<sup>th</sup> CAC meeting held on 12.11.2021 were circulated to the CAC members for comments and necessary action. It was noted that no comments were received on the minutes. The CAC approved and adopted the minutes as circulated to the members.

**Agenda 3: Action Taken Report of 34<sup>th</sup> CAC Meeting**

The Action Taken Report on the minutes of the 34<sup>th</sup> CAC meeting held on 12.11.2021 was noted. CEO observed that action was pending on the following items and immediate follow up action may be taken on them: -

1. States/UTs to send Inputs within 15 days on draft 'Scheme for Waiver of penalties due to non-submission of Annual or Half Yearly Return for previous financial years up to FY 2019-20'. **(Action required : States/UTs and RCD).**



2. States/ UTs to hold meetings with Municipal Commissioners/ Corporations for better implementation of Eat Right Initiatives. **(Action:States/UTs and SBCE)**

3. Instructions by CFSs to the regulatory officers in their respective States/UTs that testing of sample was not required in case of labelling defects only and to send copies of the same to FSSAI for information. **(Action required : States/UTs and RCD)**

4. States to speed up the process of filling the gap in availability of FSOs and DOs through creation of posts, recruitment, and provisional arrangement like additional charge or contractual appointment. **(Action required : States/UTs and RCD)**

#### **Agenda No. 4: Review of performance of States/UTs based on 3<sup>rd</sup> Quarterly Report**

Head RCD emphasized on submitting Quarterly report within 10 days of closing of the Quarter and also correlating them with previous quarterly reports for consistency and correctness of data. CEO emphasised that Quarterly reports must come with the approval of CFSs and they should ensure the correctness of data.

#### **Form-1: Administrative Structure**

Head RCD pointed out that Arunachal Pradesh, Assam, Haryana, Nagaland, Telangana had a gap of more than 70% between the ideal strength of DOs and those in position. Nodal Officer, Arunachal Pradesh mentioned that the number of Part Time DOs in the state was 24 and not 0 (zero). The state was asked to change the data accordingly in the portal.

Head RCD observed that states of Arunachal Pradesh, Bihar, Jharkhand, Ladakh, Odisha, Puduchery, Tripura have less than 30% of ideal strength of FSOs. Head, RCD urged states to speed up the process of filling the gap in FSOs and DOs. CEO, FSSAI emphasised upon the importance of manpower to ensure food safety compliance. It was noted that several states including Bihar, Madhya Pradesh, Rajasthan have recruited/were in the process of recruitment of DOs/FSOs.

CEO FSSAI pointed out that the decrease in no. of FSOs as compared to last quarter was mainly due to the decrease in number of FSOs in the State of Assam, Gujarat and Kerala. He clarified that appointments can be made on contract basis against the sanctioned posts of FSOs. Thus, the states facing issues and delay in recruitment of regular FSOs were requested to approach FSSAI for support, if required.

### **Action Decided:**

1. States to speed up the process of filling the gap of FSOs and DOs through creation of posts, recruitment and provisional arrangement like additional charge and contractual appointments.

**(Action required: States/UTs)**

### **Form-2: Details of Adjudication Cases**

Head RCD mentioned about the high pendency in Adjudication Cases in the States of Andhra Pradesh, Bihar, Chhattisgarh, Delhi, Gujarat, Haryana, Jharkhand, J&K, Kerala, Madhya Pradesh, Maharashtra, Punjab, Tamil Nadu, Uttar Pradesh, and Uttarakhand. Head, RCD further noted that during the 3<sup>rd</sup> quarter, no case was filed in DNH&DD, Lakshadweep, Meghalaya, Mizoram, Manipur, Nagaland, Sikkim, Puducherry and Tripura. He stated that this indicates poor enforcement activities in these State/UTs.

Head RCD pointed out that despite repeated instructions to dispose off cases of petty offences by compounding, only Andaman and Nicobar, Arunachal Pradesh, Delhi, Goa, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, Odisha and Tamil Nadu have disposed cases through compounding in the 3<sup>rd</sup> Quarter.

CEO, FSSAI pointed out that the total number of cases pending for > 12 months was 29570, which was almost 50% of the total number of cases (54647). He requested the CFSs to review the number of cases disposed of by Adjudicating officers.

### **Action Decided:**

1. States may delegate powers to DOs for compounding of minor cases.
2. CFSs to review the number of cases disposed of by Adjudicating officers and take steps to clear pendency.

**(Action required: States and UTs)**

### **Form-3: Details of Appellate Tribunal and Advisory Committees**

Head, RCD mentioned that Appellate Tribunal has not been set up in Mizoram, and is under process in Bihar, Ladakh and Nagaland. He urged the Commissioners of State/UTs to follow up with State authorities to set up the Appellate Tribunal at the earliest. Pointing out that the number of DLACs set up and DLAC Meetings held in this quarter are considerably higher than 2<sup>nd</sup> Quarter, CEO FSSAI congratulated State of Maharashtra, Odisha, Tamil Nadu and Uttar Pradesh for conducting meetings at all districts in the quarter. Other States intimated that they will expedite the process of



constituting DLAC and conducting meetings. CEO, FSSAI asked Commissioners to issue orders to combine the DLAC meetings with the meetings of District Health Committee, so that the same can be conducted regularly.

Head (RCD) also pointed that SLAC meetings should be conducted on half yearly basis. However, no SLAC meeting has been held in most of the States/UTs and hence, he asked the CFS, State/UTs to ensure that at least one SLAC meeting is held in the quarter ending March, 2022.

**Action Decided:**

1. States of Bihar, Mizoram and Nagaland and UT of Ladakh to expedite the setting up of Appellate Tribunal
2. CFS of State/UTs to ensure that at least one SLAC meeting is held in the 4<sup>th</sup> Quarter.
3. Commissioners to issue orders to combine the DLAC meetings with the meetings of District Health Committee.

(Action required: States and UTs)

**Form-4: Active State Licenses and Registrations**

Head, RCD informed that A & N Islands, Dadra NH &DD, Delhi, Goa, Himachal Pradesh, J&K, Kerala, Ladakh, Lakshadweep, Maharashtra, Puducherry, Sikkim and Tamil Nadu have performed well ( $\geq 100\%$  of expected FBOs under Licensing/registration). However, Assam, Bihar, Odisha and Tripura needed improvement because they have  $\leq 30\%$  of expected license and registration. He emphasized on the need for organising special drives and camps for connecting with food businesses.

CEO, FSSAI pointed out that although the data shows that in total 72% of the target have been achieved but the format of Form 4 needed modification because data

Comparison of Q3 with Q2 revealed that more number of License/Registrations have expired than granted. He advised to show net added licenses and registration during the quarter i.e. total fresh licenses/ registrations issued minus expired licenses/ registrations in the quarterly report.

He pointed out that the States of Bihar and Assam have less than 20% of the number of expected FBOs which may be due to absence of DOs that affected the state performance and emphasized on the requirement of adequate human resources in the states. He also expressed concern regarding the state of Uttar Pradesh for going down from 56% to 51% of target. Representation of Uttar Pradesh assured to take action in this regard.

**Action Decided:**

1. States/UTs to make efforts to bring more food businesses under the regulatory regime through licenses and registration.

**(Action required: States and UTs)**

2. Form 4 of quarterly report to be revised to indicate net increase of licenses and registrations during the Quarter.

**(Action required : RCD and IT Division)**

**Form-5: Pendency of Applications for State License/ Form-6: Pendency of Applications for State Registration**

Head, RCD observed that pendency of applications for State license is quite high ( more than 500 Applications in case of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal. Further, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, West Bengal and Telangana have high number pendency in respect of application for state registration. Action is required from these states to resolve this pendency.

With regard to huge auto-generations in license/ registrations, the States/UTs were requested to minimize the same as it reflects poorly on part of States/UTs regulatory mechanism. CEO, FSSAI also expressed concern over the number of auto-generation and asked CFS to take action for timely attending the applications and to reduce pendency.

**Action Decided:**

1. States/UTs to ensure minimization of pendency of state License/ Registration applications
2. States/UTs to ensure timely processing of applications so as to avoid auto-generation of licenses.

**(Action required : States and UTs)**

**Form-7: Consumer Grievances**

Head, RCD observed that the highest pendency in clearing consumer grievances is observed in Maharashtra (178), Delhi (115), Karnataka (80) and Telangana (60). To this, Maharashtra raised the issue of indicating Ward Number during registration of Consumer Grievance, and so that the grievance reaches the concerned DO. CEO

asked IT Division to coordinate with Maharashtra and look into this issue. Other States/ UTs were asked to reduce the pendency at the earliest.

**Action Decided:**

CITO and RCD to coordinate with Maharashtra and look into the issue of indicating Ward Number also in the Application for Registration of Consumer Grievance

**(Action required: Maharashtra, CITO, RCD)**

**Form-8: Inspection, Sampling and Testing**

Head RCD informed that A & N Islands, Assam, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, J & K, Maharashtra, Sikkim, Tamil Nadu, Uttarakhand and West Bengal have performed well in inspection done through FoSCoRIS. He pointed out that Andhra Pradesh, Arunachal Pradesh, Lakshadweep, Meghalaya, Mizoram, and Puducherry have not done any inspections through FoSCoRIS which was a matter of serious concern.

CEO, FSSAI remarked that apart from above the number of FoSCoRIS inspections in Goa and Odisha was very low in comparison with the expected inspections. Odisha said that this was due to availability of very few FSOs in the state and asked that the expected number may be reduced. To this CEO, FSSAI said that the expected number of inspections is calculated based on the ideal number of FSOs to be available in the States and asked the States to expedite recruitment of FSOs as per the ideal requirement.

Head RCD observed that no legal sampling had been carried out in Bihar, Lakshadweep, Mizoram and Puducherry and that only one legal sample has been lifted in Goa. He said that this shows very poor enforcement in the state/UTs. To this Bihar explained that there was a typographic error and that around 140 samples have been lifted. CEO, FSSAI advised that the data submitted may be checked twice and entered correctly in the State Portal.

Some states like Arunachal Pradesh mentioned that they were facing OTP issue while doing inspection through FosCoRIS. IT division was asked to look into the matter and resolve this problem.

CEO, FSSAI also observed that the number of Samples tested is low in comparison to the number of samples lifted. In this regard he advised that the states may request for funds in the MoU Work Plan 2022-23 to facilitate testing of samples in FSSAI empanelled Private Laboratories, if required.

**Action Decided:**

1. States to ensure that all inspections are done through FoSCoRIS.

2. States to ensure testing/analysing all the samples collected in a stipulated time frame and request for funds in the MoU Work Plan 2022-23 to facilitate testing of samples in FSSAI empanelled Private Laboratories, if necessary.
3. States to coordinate with the IT Division to resolve the issues observed in FoSCoRIS.

**(Action required: States/UTs and IT Division)**

### **Form-9: Eat Right Initiatives**

ED, SBCD appreciated the efforts of Chandigarh, Delhi, Himachal Pradesh, Madhya Pradesh, Tamil Nadu and Uttar Pradesh for certifying clusters of Clean Street Food Hubs, Fruit and Vegetable Markets, BHOG and Eat Right Stations in the quarter. She further requested CFS to encourage the DOs to organize and take the initiatives and awareness programmes widely as these create consumer awareness and tackle many of the food safety issues.

Head (RCD) remarked that performance in Hygiene Rating has decreased in many States/ UTs from last quarter even after funding is being provided under MoU. He encouraged States/ UTs to take up this initiative in large numbers, as to some extent this reduces the load of undertaking inspections by the FSOs.

ED, SBCD intimated that if States/ UTs have any confusion/ query regarding the FSSAI eat right initiatives, they may reach out to SBCD to hold workshop/ VCs on initiatives for their FSOs/ DOs.

Further, on Save food Instances, she requested CFS to identify food donation agencies locally and register them. She asked the States to have meetings with food businesses who can donate food and link them with these food donation agencies. It was also intimated that for promotion of the initiative and conducting meetings etc the State/ UT may ask for funds under MoU, if required.

Finally, CEO emphasised on the importance of these initiatives and asked the States/ UTs to improve their participation. He asked all States/ UTs to actively participate in the 75 walkathons under "Azadi ka Amrit Mahotsav" being organised by FSSAI. He also intimated that the next Eat Right Challenge Awards are going to be launched soon and he asked all CFS to sensitize their FSO/ DO in advance so that active participation is ensured. Further, he suggested that FSSAI is considering sale of used cooking oil to Soap/lubricant manufacturers also under RUCO and invited views of State/ UT on this subject.

### **Action Decided:**

States to take active participation in activities under Eat Right India Initiative for building food safety awareness. **(Action required: States and UTs)**





## Form-10, 11& 12: Testing Infrastructure, CSS for strengthening of SFTLs and Testing Infrastructure Utilization

Advisor, QA appreciated that the number of NABL accredited SFTLs has increased and mentioned that the laboratories have been getting NABL accreditation for relatively lower number of testing parameter. He suggested all laboratories to get NABL accreditation in more number of parameters to improve testing infrastructure. He also observed that in case of ILC/PTP, no significant increase was observed, and the number of persons trained has also reduced from the last quarter. He also observed that posts of Food Analysts are lying vacant in States like Bihar, Himachal Pradesh, Mizoram, Tripura and Uttarakhand and asked these States to create posts/ recruit them at the earliest. CEO, FSSAI suggested to fill the vacant posts on contractual basis till regular incumbents join.

Regarding Form 11, Advisor (QA) remarked that the receipt of Utilization Certificates (UC) has improved in the present quarter. He observed that UC have been received by State/ UT for an amount of Rs. 15368 lakhs but only Rs.11768 lakhs have been settled.

He advised CFSs for timely submission of utilization certificates to FSSAI in the correct format and ensuring correctness of data. Status of renovation work of laboratories at Andhra Pradesh, Sikkim and Puducherry was also sought as the same was pending for long. These States/ UTs were asked to submit Utilization Certificates at the earliest.


Regarding Form 12, Advisor (QA) remarked that the use of FSWs in testing, awareness and training observed in the present quarter was good in most States.

Further, Advisor (QA) observed that the samples pending in laboratories have gone up and the same has to be kept under check by sending the samples to private laboratories, if required to clear the backlog of samples. He also mentioned that the average time taken for testing of Chemical samples by SFTLs is very high in few States such as Bihar, Jammu and Kashmir, Mizoram and Uttar Pradesh. He intimated that Chemical Analysis of a sample should not take more time than the microbiological analysis and asked the CFS/ lab heads to look into the matter.

### Action Decided:

1. States and UTs to work rigorously for NABL accreditation of their labs, setting up basic laboratory infrastructure, upload reports on INFOLNET, provide information about the hands on trainings required for the Food Analysts, etc.
2. States to utilize the FSWs for the specified purposes in an effective way, submit pending UCs, reduce testing time and eventually reduce the number of samples pending for testing.

(Action required: States and UTs)



### Form-13: Food Fortification

Executive Director (CS) informed that Nodal Officers for fortification have not been appointed in Rajasthan, Lakshadweep and Karnataka and asked the States to appoint them at the earliest.

She informed that DNH and DD, Goa, Jharkhand, Karnataka, Lakshadweep, Meghalaya, Mizoram, Puducherry, Rajasthan, Telangana, Tripura and Uttarakhand have conducted very less trainings for their FSOs for Fortification. She asked CFS to ensure all FSOs/ DOs are trained in the State/UT as these trainings would help the FSOs/ DOs in issuing license/ registration to FBOs, inspection and sampling of fortified products.

She intimated that Fortified Rice Kernal is a high risk commodity and license/ registration should be issued under 99.5 category only after necessary inspection. She also intimated that +F endorsement should not be issued to premix and FRK manufacturers.

Further, she asked States/ UTs to conduct demonstration activities to ensure better acceptability of fortified staples, map the availability of fortified staples in open market and coordinate and catalyse availability of fortifies staples in state run canteens/ grocery outlets. For creating awareness amongst stakeholders and consumers, IEC funds under MoU can be utilized.

CEO, FSSAI observed that 9 States (Andhra Pradesh, Arunachal Pradesh, Assam, DNH and DD, Jharkhand, Lakshadweep, Puducherry, Punjab and Sikkim) are not providing fortified staple under any scheme in any district. He advised these States/ UTs to initiate action in this regard.

#### Action Decided:

1. Rajasthan, Lakshadweep and Karnataka to appoint nodal officers
2. States should ensure issuance of licence/registration of fortified rice kernel under 99.5 category after conducting inspection mandatorily.
3. Ensure all FSOs/ DOs are trained in the State/UT.
4. States/ UTs to promote, monitor and cover Food Fortification under ICDS/PDS/MDM.

**(Action Required : States/UTs and Food Fortification Division)**

### Form-14: FoSTaC& Regulatory Staff Training

Director, Training Division observed that the number of FSS trained in this quarter has decreased from last quarter and in some States/ UTs no trainings have been conducted in the quarter. As funds for training are being provided under MoU,



States/ UTs were requested to conduct trainings. He also intimated that funds under MoU also include monetary reimbursement for petty food businesses who lose revenue by attending trainings.

CEO, FSSAI remarked that Maharashtra has conducted only one-third trainings during last quarter and asked the State to increase the no. of trainings in this quarter. He urged all States/ UTs to increase the no. of trainings.

**Action Decided:**

1. Training Division to coordinate with States/UTs willing to organise training session for the FSS.

**(Action required : Training, States and UTs)**

**Agenda No. 5: Status of signing of MoU between FSSAI and States/UTs for strengthening of Food Safety Ecosystem in the country.**

Head (RCD) presented the Status of MOUs with States/UTs and urged the state of Andhra Pradesh, Chhattisgarh and UT of Puducherry to submit signed MoU Work Plan 2021-22 at the earliest. He also mentioned that Work Plan proposal for 2022-23 have been received from 19 states and VC has been conducted with 13 states and proposal is still awaited from rest 17 states. Chandigarh, Odisha, West Bengal, Tamil Nadu, Ladakh, Uttar Pradesh, Uttarakhand, Arunachal Pradesh, Puducherry, Haryana, Jammu and Kashmir, Sikkim and Telangana confirmed to submit the same immediately.

CEO, FSSAI further added that timely submission of work Plan proposal for 2022-23 are required so that the same are finalised by March, 2022 and funds could be released to States/UTs by the commencement of the next financial year.

**Action Decided:**

- a. States to submit the status of physical and financial progress under both Work Plan 2020-21 (as applicable), 2021-22 so that second instalment may be released in time.
- b. States of Andhra Pradesh, Chhattisgarh and UT of Puducherry to provide signed MoUs/Work Plan 2021-22 at the earliest.
- c. States/UTs should submit Work Plan 2022-23 in the shared format so that the same can be finalised and signed by State/UT by 31.03.2022.

**(Action required : States/UTs)**

## **Agenda Item 6: Mandatory Modification of State Licenses - issued from FLRS and granted for Nutraceuticals and related products**

ED (CS) informed that the last date for modification of state Licenses - issued from FLRS and granted for Nutraceuticals and related products has been extended to 31st March, 2022 from 31st December, 2021, where FBOs who have taken state license for nutraceuticals have to mandatorily shift to central license. She also highlighted the pendency of 863 Nutraceutical state licenses where major pendency is in states of Tamil Nadu (140), Rajasthan (65), Uttarakhand (42), Maharashtra (104), Karnataka (58), Himachal Pradesh (77), Gujarat (116) and Delhi (31). She also mentioned that the number of FLRS license which have to be migrated to FoSCoS is 8036 where huge pendency is in states of West Bengal (504), Uttar Pradesh (689), Tamil Nadu (685), Rajasthan (475), Punjab (210), Maharashtra (1161), Madhya Pradesh (305), Kerala (240), Karnataka (428), Himachal Pradesh (79), Gujarat (1027), Delhi (226), Assam (518) and Andhra Pradesh (262).

She mentioned that the sample notice to be sent to FBOs in this regard has been shared with states/UTs, and if required, can be shared again with the states/UTs.

### **Action Decided-**

- i. FSSAI to share the sample notice to be sent to FBOs again with states/UTs.
- ii. States/UTs shall send the notice to FBOs whose license modification is pending to expedite this process.

**(Action Required: RCD and States/UTs)**

## **Agenda 7: Recent Orders and Developments in FoSCoS**

ED (CS) gave a presentation before the CAC on recent orders/advisories issued by FSSAI regarding licensing and Registration on the following subject-

- i. Addressing the delay in the processing of Manufacturing license applications with multiple food products.
- ii. Mandating FBOs to mention 14 digits FSSAI license or Registration number on cash receipts/purchase invoice/cash memos or bills etc. with effect from 1st January, 2022.
- iii. Clarification regarding Licensing/registration provision for standardized Products falling under the Food category 13.

ED (CS) also presented on the various developments that have recently taken place in FoSCoS. She briefed the committee on the following developments made in FoSCoS-

- i. Capturing of Product names in Registration application
- ii. Product capturing in case of 'Substances added to food' KoB
- iii. Availability of comprehensive dashboard for all authorities on FoSCoS
- iv. Launch of FSSAI's Food Safety Connect Mobile app

### **Action Decided-**

States/UTs to conduct inspection/surveillance drives to ensure the implementation of 14 digits FSSAI License or Registration number on cash receipts/purchase invoice/cash memos or bills etc.

**(Action Required: States/UTs and Regional Offices)**

### **Agenda 8: Status of Mandatory Submission of Annual Returns through FoSCoS w.e.f. FY 2020-21**

ED (CS) informed that despite extension of the last date to submit annual return by Manufacturers (including Relabellers and Repackers) and Importers to 31st August, 2021, pan -India compliance is still very low. She highlighted the names of 4 states/UTs- Maharashtra, Andaman & Nicobar Islands, Himachal Pradesh and Chandigarh where compliance is still better than other states/UTs.

### **Action Decided-**

- i. States/UTs to arrange sensitization programmes to spread awareness among FBOs for submission of annual returns.
- ii. Licensing authorities to issue notices to defaulting FBOs and ensure that penalties accrued due to late filing of annual returns w.e.f 2020-21 can be paid online only by the FBOs through FoSCoS portal.

**(Action Required: States/UTs and Regional Offices)**

### **Agenda 9: Promoting FSSAI's Food Safety Mitra Scheme in States/UTs**

ED (CS) mentioned that the scheme of Food Safety Mitra (FSM), launched in 2019 is very helpful for FBOs especially small business operators in filing license/Registration applications on FoSCoS and matters related thereafter. She highlighted the names of Maharashtra and Tamil Nadu where there are more than 50 FSMs and 44% of the total count of FSMs comes from these 2 states only.

### **Action Decided-**

States/UTs to promote Food safety Mitra scheme.

**(Action Required: States/UTs)**

### **Agenda 10: Engagement of Food Business Operators through Quarterly meetings**

ED (CS) informed that 7 sector specific meetings have been conducted till date with FBOs in FSSAI and emphasised on the importance of these quarterly meetings as these can be used to promote awareness among FBOs regarding various initiatives, policies and programmes of FSSAI. She also mentioned that a letter has been circulated in this regard among all CFS of states/UTs to hold similar meetings with stakeholders.



**Action Decided-**

States/UTs to identify food sectors and share schedules of quarterly meetings with FSSAI by March, 2022.

**(Action Required: States/UTs)**

**Agenda 11: Status of Mandatory Digitization of Enforcement Activities w.e.f 1st October 2021**

ED (CS) informed that as per FSSAI order dated 29th September, 2021, States/UTs are required to capture 100% details of enforcement activities through FoSCoS w.e.f 1st October, 2021. However, it was observed that the data on samples provided by the States/UTs in the quarterly report and on the data of samples uploaded on FoSCoS have a wide gap. This implies that still complete data on enforcement activities is not being captured through FoSCoS.

**Action Decided-**

CFS shall direct all field authorities to comply with the decision taken in 33rd meeting of CAC to mandatorily conduct and record all enforcement activities on FoSCoS/ FoSCoRIS only, as per the provisions of Order No. 15(31)2020/FoSCoS/RCD/FSSAI dated 29.09.2021.

**(Action Required: States/UTs and Regional Offices)**

**Agenda Item 12: Digitisation of physical Data of Food Business Operators and uploading in FoSCoS**

ED (CS) advised the States & UTs to digitize the physical data relating to FBOs and upload the same on FoSCoS so as to have complete online compliance history of FBOs. She informed that functionality in this regard has been added in FoSCoS to upload digitized data and a stepwise procedure is also available on the website of FoSCoS. In addition, FSSAI is also providing financial assistance for digitization of physical data. She advised states/UTs to include the proposal for digitization in the work plan 2022-23 under MoU in this regard.

**Action Decided-**

- i. States/UTs to take necessary action for digitisation of data and upload the same on FoSCoS. Necessary direction in this regard to be issued to the field offices.
- ii. States/UTs to include proposals for digitisation of documents in the Work Plan 2022-23 and send to FSSAI if not done so far.

**(Action required: States/UTs)**



### **Agenda Item 13: Report of Regional Directors on sampling and testing in States/UTs**

Regional offices conducted random sampling and testing in States/UTs where reported failure rate was more than 40% or less than 10%.

Director, WR presented the results of targeted surveillance on ghee, oil, nutraceutical/health supplements, coffee- chicory mix and Agmark Certification and mixed masala under legal samples in the State of Gujarat. She mentioned that the non- compliance rate in respect to labelling defects and standards prescribed for the products was 28%.

Director, SR presented the status of surveillance drives conducted in Andhra Pradesh, Karnataka, Puducherry and Telangana for samples of edible oils, spices, processed fruit/jam, pulses, non-alcoholic beverages, based on quarterly reports presented in 32nd, 33rd and 34th CAC meeting. He mentioned that the results have been shared with the states for taking further necessary action by them.

Director, ER and NER presented the results of surveillance drives conducted in 13 states where 486 samples were sent for testing. The results showed that there is a variation of 50- 100% of non-conformity and 54% of the non- conformity was observed due to misbranding. A wide variation was found in the results shared by states and the findings of the regional office. All the reports have been shared with the States/UTs by the Regional Office.

Joint Director, NR presented the results of samples procured during surveillance drive relating to Arhar Dal, Food colour, Ghee, Katha, Pan Masala, and Turmeric in Uttar Pradesh among which Ghee and Food colour had 100% non-conformity with the presence of scrupulous items and chromium respectively.

CEO, FSSAI advised the Regional Directors, FSSAI to share the findings with the respective States as the healthy exchange of information would help in cross verification of observations obtained by both the Central and State teams. He emphasised that the activity should continue in the present quarter also.

#### **Action Decided:**

- i. Regional Directors, FSSAI to share the results with the respective States.
- ii. CFS of all states/UTs to continue with random and targeted/ specific sampling, surveillance and enforcement drives.
- iii. Both State and Central teams should exchange results of the sampling drives.

**(Action required : States/UTs and Regional offices)**

## Agenda Item 14: Social and Behavioural Change

### A) Update on Eat Right India Initiatives

ED (CS) informed that till date 23 Eat right Walkathon and Melas were organised in various cities in India, as a part of 'Azadi Ka Amrit Mahotsav'. Though there was a setback in organising the Walkathon and Melas, due to Covid situation, now that the situation has improved, the States/UTs were requested to plan and organise the events. Proposals were awaited from states like Kerala, Telangana, Andhra Pradesh, Tamil Nadu, Bihar, Jharkhand, Chhattisgarh, Rajasthan and North Eastern States. UCs were awaited from States like Gujarat, Madhya Pradesh, Jammu & Kashmir, Uttarakhand, Manipur, Bihar and Haryana where funds were released and the events have already been organised. On receipt of the UCs along with the statement of expenditure, the release of balance budget will be processed.

ED (CS) informed that so far 188 Cities/ Districts have been enrolled in the Eat Right Challenge and the review of the activities already uploaded activities is under process. The last date for uploading various activities/initiatives under Eat Right India in the portal was extended till 31st January, 2022. The top 75 Champions will be announced by the end of 31st March, 2022. The second phase of the Challenge will soon be announced by FSSAI. States/UTs were requested to submit the utilization certificates by 28th February, 2022, which signifies that the activities mentioned have actually been undertaken and also marks a formal closure of the Challenge. Submission of UCs is a part of qualifying marks for the championship challenge. Last date to submit the utilization certificates is extended till 15th March 2022.

ED (CS) informed that the States/UTs can submit the budget proposal for Eat Right initiatives and IEC activities in the Work Plan 2022-23 under MoU, keeping in consideration the cost estimates provided in the guidance document. 30% of the total budget of the Work Plan should be dedicated for IEC and Eat Right Initiatives, as creating awareness amongst FBOs and consumers would ensure efficient food safety in the country. Also, the States/UTs can explore huge library present Eat Right India website, which contains resources on radio jingles, videos, creatives, social media creatives, contents for banners & hoardings which could also be used in Televisions, Bus Stops, Railway Stations, Traffic light signals, Wall paintings etc. Even States/UTs can ask budget for creating any specific videos pertinent to their State/UT.

In addition to above, the States/UTs can also submit budget proposal for sensitization on Fortification through conducting sensitization and training of ICDS/MDM/frontline workers though both online and offline mode including costs required for any demonstration projects.

#### Action Decided:

- i. Food Safety Commissioners to plan for fresh dates for walkathon and Melas as and when convenient.



- ii. States/UTs to send proposals for organizing Eat Right Melas and Walkathon.
- iii. States/UTs to send the utilization certificate along with the statement of expenditure.

**(Action required : States/UTs)**

## **B) Presentations**

- i. A presentation on issues pertaining to Champagne in India was made by Mr. Rajiv Singhal, Ambassador of Champagne to India. He highlighted the importance of the protection of the name "Champagne" under Geographical Indication for the unique product originated and produced in a particular region of the World. In India, the GI registration for "Champagne" is there since 2008. The States/UTs were apprised with the various fakes, counterfeits, misuses of name, trademark oppositions, misleading labels observed in varied products throughout the World including in India.
- ii. A presentation on enforcement action against adulteration under "Milawat se Mukti" Abhiyan in Madhya Pradesh was made by Mr. Abhisekh Dubey, Joint Controller Food Safety, Madhya Pradesh.
- iii. A presentation on Progress of Eat Right Initiatives- RUCO, BHOG, Eat Right Campus, Eat Right Mela, Launch of Hindi version of DART booklet, launch of media campaigns, special drives on inspection and sampling in Uttarakhand was made by Mr. Ganesh Khandwal, Deputy Commissioner, FDA, Uttarakhand

CEO, FSSAI appreciated the targeted approach taken by Madhya Pradesh for dealing with adulteration in the food products available in market. He also suggested to the state a case study on the positive results observed and publication of the same.

## **Agenda 15: Training and Capacity building**

Director (Training) briefed on the training of FSOs, DOs and adjudicating officers and requested the states/UTs to send their proposals for their training to FSSAI. He also requested the States/UTs to nominate their experienced/competent regulatory officials who could be considered as faculty members/trainers for training of regulatory officials.

Further, the States of Arunachal Pradesh and Telangana pointed out the issues of unwillingness to organise offline trainings by some TPs in the hilly and difficult areas and subcontracting/authorising others the tasks assigned by TPs. While addressing the issues, Director (Training) informed that online training has been allowed to be conducted by the TPs and also asked the States to inform their specific problems/complaints with the TPs to Training Division in writing so that suitable action can be taken at the earliest.

### **Action Decided:**

- i. States/UTs to provide the information w.r.t. trainings of FSOs and DOs to FSSAI
- ii. States/UTs to nominate their AOs for Orientation Training Programme.
- iii. States/UTs to nominate their experienced/ competent regulatory officials as faculty members
- iv. States/UTs to organize FoSTaC training programs in their State/UT with the help of FSSAI's empanelled Training Partners with grant provided by FSSAI

**(Action required : States/UTs and Training Division)**

### **Agenda No. 16: Credible Food Testing and Effective Surveillance**

#### **Agenda 16.1**

Advisor (QA) apprised CAC members on the number of notified laboratories. He informed that total number of laboratories under the network of FSSAI is 265 out of which 24 are still in discontinued category. The total no of NABL accredited SFTLs in the country are 53 among which SFTLs of Tripura and Manipur are yet to gazette notified. SFTL, Nagpur is in the process of renewal/transition of NABL accreditation from ISO 2005 version to 2017 version.

#### **Action Decided**

- i. All SFTLs approved by INFoLNET and those which are NABL accredited and Gazette notified to upload all the test reports through INFoLNET.
- ii. Tripura and Manipur to submit application for gazette notification of their SFTLs at the earliest.
- iii. Maharashtra to expedite and take necessary action to get accredited under NABL, 2017 version for SFTL, Nagpur.
- iv. Out of 24 discontinued laboratories, 19 laboratories from Andhra Pradesh, Maharashtra, Karnataka and Sikkim who are yet to apply for NABL Accreditation to expedite submission of application to NABL.
- v. Laboratories to apply for NABL integrated assessment system at the earliest.

**(Action required : QA Division and SFTLs of all States/UTs)**

#### **Agenda 16.2. Upgradation of State Food Testing Laboratories (SFTLs) under Central Sector Scheme (CSS)**

Advisor (QA) updated the current status on Upgradation of State Food Testing Laboratories (SFTLs) under Central Sector Scheme (CSS) wherein, as of now 40

SFTLs from 29 States/UTs have been taken up. He detailed the actions expected from the states/UTs presented below.

## Action decided

### A. Upgradation of SFTLs with three HEEs (i.e ICP-MS, GC-MSMS and LC-MSMS) with manpower and CAMC

- i. SFTLs, where all the three HEEs have already been installed and are operational are required to provide detail of regulatory and surveillance samples analysed and apply to NABL for obtaining ISO/IEC 17025 accreditation and share the time line for the same.
- ii. SFTL s, where installed HEEs have not yet been made operational are required to get the equipment calibrated, commence operationalization of the equipment and apply for integrated assessment.
- iii. SFTL s, where HEEs have been sanctioned but yet not procured are required to complete renovation work, simultaneously start process of procurement of HEEs, complete installation calibration and make them operational at the earliest.
- iv. SFTL, Andhra Pradesh to share photographs conveying commencement of renovation work, for which Rs 50 Lakh was released in June, 2017.

### B. Setting up of Basic Food Testing Laboratories

- i. 5 SFTLs, where setting up of basic laboratory has been approved to submit signed MoU and start procurement of basic equipment as per the need, guidelines laid under Standard Specifications for setting up of Food Testing laboratory, while Manipur is required to submit the latest status of the grant of Rs 2.40 Crore released in March, 2019 for procurement of HEEs for Moreh laboratory.
- ii. Regarding appeal of Assam for providing training on integrated assessment, Advisor QA requested NFL, Kolkata to arrange for an online training. While in reply to a query, he also confirmed that grant released under the head NABL can also be utilized for hiring a consultant with professional expertise.

### C. Setting up/Up gradation of Microbiological Testing facilities

- i. 4 SFTLs, where a grant of Rs 1.00 Crore each has been provided for setting up of microbiology laboratory and are operational, are to utilize the microbiology facility and send progress report to FSSAI from time to time. While the SFTLs in Telangana and Tamil Nadu where the project has not been completed yet should start the process of setting up/upgradation of microbiology laboratory, procure, install, calibrate equipment and subsequently apply to NABL for ISO/IEC 17025 accreditation.



- ii. A new tender for setting up microbiology laboratory on turnkey basis has been floated and is likely to be concluded shortly. States/UTs are requested to wait for further directions from FSSAI.

Additionally Advisor QA, requested States/UTs to submit the MPRs for HEEs and Microbiology laboratories within 7th of each month positively, utilize the grants for consumables and contingency to ensure that all the HEEs/equipment remain functional and are optimally utilized, make payments to the vendors for installation/operationalization of HEEs and engagement of manpower on regular basis, as per the terms and conditions of the Rate Contracts, submit pending UCs (both hard and soft copy) as soon as the grant is utilized. Further, States/UTs are to share details of account used to disburse grants released under CSS and also the amount of interest gained, which needs to be remitted back to FSSAI.

**(Action required : QA Division, NFL, Kolkata and States/UTs)**

### **Agenda 16.3**

Advisor QA while updating the current status of Food Safety on Wheels/Mobile food testing labs provided under Central Sector Scheme stated that so far, out of 33 States only 21 States are performing all three activities with FSWs. As of now 100 modified FSWs have been provided/ are being provided to 18 States under CSS.

#### **Action decided**

- i. States which are not performing any activity or performing less than 3 activities are requested to utilize FSWs for all the 3 activities efficiently and effectively.
- ii. States are requested to get recently delivered 54 modified FSWs registered with their Transport Authority immediately after their delivery to the States.
- iii. States are requested to submit the demand for additional FSWs.
- iv. States/UTs are requested to submit MPRs in the prescribed formats and within the prescribed timeline without fail.
- v. States/UTs are requested to submit the UC as soon as the grant is utilized.

**(Action required : QA Division and States/UTs)**

### **Agenda 16.4. Online Training Programs**

Advisor QA also updated the current status of training and capacity building wherein he informed that 6 training programs have been organised by FSSAI, where 457 participants attended the training programme.

**Action decided :** States/UTs to submit training requirements of laboratory personnel working in the SFTLs to FSSAI after reviewing the tentative calendar of training programmes uploaded on the FSSAI website.

**(Action required: States/UTs)**



## **Agenda 16.5. Providing 3 Basic Equipment (HPLC, GC, UV-VIS) to States/UTs**

### **Action decided**

- i. States/UTs to procure requisite equipment preferably through GeM and utilize the fund within the current financial year. States which will not able to procure the three instruments by March 2022, will have to return the allocated funds to FSSAI along with interest, the amount will be adjusted with the fund to be released under Work Plan 22-23 under MoU.
- ii. Possibility of procurement of equipment through Kendriya Bhandar, as suggested by the State of Telangana to be addressed by Finance Division.

**(Action required: QA Division, Finance Division and States/UTs)**

## **Agenda 16.6. Utilization of Hand-held devices/Rapid Kits by States/UTs & Agenda 16.7. Strengthening of the Sample Management System (SMS) with cold chain facility by FSSAI in States/UTs at district level**

Advisor QA apprised that 4 types of Rapid Testing Devices have been provided to the States/UTs while installation of SMSs has been completed in 28 States/UTs and Installation and Training is pending in 3 States/UTs.

### **Action decided**

- i. States/UTs are requested to provide monthly details of tests carried out through four Rapid Testing Devices provided by FSSAI.
- ii. States/UTs where Installation and training is pending are requested to coordinate with the vendor for delivery, installation and training in the respective State Food Testing Laboratories.
- iii. States are also requested to submit report for utilization of SMS at the earliest.

**(Action required : QA Division and States/UTs)**

## **Agenda 16.8. Jaggery Surveillance**

At the end of the Agenda, Advisor QA highlighted the key updates on PAN India surveillances on Jaggery. He also requested CFSs to make the FSOs available on the particular dates on which targeted surveillance would be conducted, which will be intimated to the States well in advance.

### **Comments/Requests from States-**

- i. CFS, State of Arunachal Pradesh requested to consider the graduation in Food & Nutrition as one of the qualifications eligible to apply for the post of Food Safety Officers as the same has been considered for Food Analyst also.



- ii. CFS, State of West Bengal, requested for providing SOPs for FSOs attending VVIP duties, as they have to certify the food used in such visits for the VVIPs.

CEO, FSSAI requested the States to submit such requisitions in writing along with relevant documents and references to FSSAI for further processing.

**Comments and suggestions of CAC Members:**

Mr. Prabodh Halde Industry pointed out the need for issuance of advisory/guidance document to prevent misuse of FSSAI logo and unauthorized use of FSSAI website.

CEO FSSAI appreciated the comments and suggestions of CAC Members and assured to take suitable action.

**Concluding remarks of CEO:**

CEO, FSSAI highlighted that in view of the incoming Holi Festival all the States Food Safety team should gear up for undertaking all possible activities on surveillance of the food available in the market. He also informed regarding holding 36th CAC meeting physically in Shillong, Meghalaya on 13th May, 2022 followed by a "Chintan Shivir" on 14th May, 2022.

Accordingly, necessary arrangements were required to be made by the state of Meghalaya and Regional Office (East).

While concluding he expressed overall satisfaction regarding various initiatives and efforts being taken by all the States/UTs which would get reflected in the quality of the food available to the consumers throughout the country.

**The meeting ended with a vote of thanks to the Chair.**



(R.K. Mittal)

**Head (Regulatory Compliance)**

## ANNEXURE – I

### List of Participants

1. Shri Arun Singhal, CEO, FSSAI- In Chair

### Representatives of Ministries/ Departments: -

1. Dr. Mandeep K. Bhandari, Joint Secretary, MoHFW
2. Shri Anil Pratap Singh, Addn. Commissioner, Department of Agriculture & Cooperation
3. Shri Goutam Deb, Deputy Commissioner, Department of Animal Husbandry
4. Sh Vamsi Krishna, Scientist 'E', Department of Biotechnology
5. Shri Neeraj Arora, Deputy Director, M/o MSME

### Commissioners of Food Safety of States/UTs:

1. Shri Kamaljit Talukdar, Commissioner of Food Safety-In charge, Assam
2. Smt. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
3. Dr. H. G. Koshia, Commissioner of Food Safety, FDCA, Gujarat
4. Ms. K. Leelavathy, Commissioner Food Safety, Karnataka
5. Dr. Sudam Khade, Commissioner of Food Safety, Madhya Pradesh
6. Shri Parimal Singh Commissioner FDA, Maharashtra
7. Ms. Yamini Sarangi, Commissioner Food Safety, Odisha
8. Shri Kumar Rahul, Commissioner Food Safety, Punjab
9. Sh Sunil Sharma, Commissioner Food Safety, Rajasthan
10. Dr. P Senthilkumar, Commissioner Food Safety, Tamil Nadu
11. Ms. Anita Singh, Commissioner of Food Safety and Principal Secretary, Uttar Pradesh
12. Shri Tapan Kanti Rudra, Commissioner Food Safety, West Bengal

### Members from various fields (Private Members):

1. Dr. Prabodh Shrish Halde, Member, RAI advocacy committee,
2. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
3. Shri Ashok Kapoor, National General Secretary, Consumer Rights Organisation.
4. Shri Ashim Sanyal, COO & Secretary, Consumer VOICE
5. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR.
6. Dr. Sivalinga Prasad Vasireddi, Honorary Chairman, Vimta Labs
7. Dr. Balwinder Singh Bajwa, Efrack Labs
8. Prof. S. Ayyappan, Chairperson, Scientific Committee

## Representatives from States/UTs:

1. Sh. Kaushal Kishore (Additional Secretary ,IAS), Bihar
2. Dr. Yuduk Bhutia Additional Director Health Services, Sikkim
3. Shri D.K. Sharma, Jt. Commissioner, Haryana
4. Shri Sanjeev Gupta, Deputy Commissioner of Food Safety, (HQ), J&K
5. Shri Moni, Deputy Commissioner of Food Safety, PFA, Kerala
6. Shri O. D. Sangma, Dy Commissioner of Food Safety, Meghalaya
7. Mr. Lalsawma Pachuau, Deputy Commissioner of Food Safety, Directorate of Health Services, Mizoram
8. Shri Rinzing Bhutia, Designated Officer, Sikkim
9. Mr Ramdas Nair, Designated Officer, Andaman and Nicobar Islands
10. Shri A. K. Singh, Designated Officer, Delhi
11. Dr. Balakrishnan, Designated Officer, Puducherry
12. Shri Samiran Baruah I/C Designated Officer (HQ), Assam
13. Sh. Sandong Jamir, Assistant Commissioner of Food Safety,
14. Dr. John Kemp State Programme Officer (FSSA), Nagaland
15. Smt. Anuradha Majumdar, Deputy Commissioner of Food Safety, Tripura
16. Shri S P Aadhav, Joint Commissioner HQ, FDA MH
17. Sh. Lokam Mangha I/C Dy. Commissioner Food Safety, Arunachal Pradesh
18. Shri Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
19. Shri Anupam Gogoi, Food Analyst, Assam
20. Dr M.P Basheer, Director Health Services & DO, Lakshadweep
21. Dr. Vrinda Chauhan, Assistant Commissioner, Himachal Pradesh
22. Dr. P. Manjiri, Director, Andhra Pradesh
23. Dr. Sonia Oinam, Deputy Secretary, Health and FW, Manipur.
24. Shri T. Vijaya Kumar, DFC, Telangana
25. Shri Ganesh Kandwal, Dy commissioner FDA, Uttarakhand
26. Shri Sukhwinder Singh, Designated Officer, Chandigarh
27. Shri Tamchos Gurmet, Designated Officer, Ladakh
28. Ms. Sangita Raghvendra Thakur, Assistant Director, Food and Drug Administration, Maharashtra
29. Shri K D Kunjam, Nodal Officer, Chhattisgarh
30. Shri Abhishek Dubey, Joint Controller, Madhya Pradesh
31. Shri Mayanka Khare, FSO, Madhya Pradesh
32. Shri Nilesh Masare, FSO, Maharashtra
33. Shri Nayeem, FSO, Ladakh

## Special Invitee: -

1. Shri Rajiv Singhal, Ambassador of Champagne to India, Tolstoy Marg, New Delhi



**FSSAI Officials: -**

1. Ms. Inoshi Sharma, ED
2. Dr. Harinder Singh Oberoi, Advisor, QA
3. Dr. N. Bhaskar, Advisor, S&S
4. Dr. Amit Sharma, Director, Imports
5. Cdr. Sharad Aggarwal, Director, Finance and Accounts / Training / Consumer Grievances / Performance Management Unit
6. Shri Anil Mehta, Director, RCD
7. Dr. Sanu Jacob, Director, S&S
8. Shri Rakesh Yadav, Director, QA
9. Shri P. Muthumaran, Director, Southern Region
10. Col Pramod Shahaji Dahitule, Director, Eastern Region
11. Ms Pritee Chaudhary, Director, Western Region.
12. Mr. R. K. Mittal, Head, Regulatory Compliance Division
13. Shri Raj Singh, Head, PC&GA
14. Smt. Lily Prasad, CTO
15. Shri Parveen Jargar, Joint Director, RCD
16. Dr. Inderjeet Singh Hura, Joint Director, RCD
17. Shri Mahesh Waghmare, Joint Director, Northern Region

\* Mistakes in the spelling of any name or missing names are unintentional and are regretted.

**0-0-0-0-0**

